

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2773/2025

[Arising out of impugned final judgment and order dated 11-12-2024 in SA No. 512/2000 passed by the High Court of Judicature at Allahabad]

SURESH CHAND & ORS.

Petitioner(s)

VERSUS

PREM KUMAR & ORS.

Respondent(s)

FOR ADMISSION

IA No. 84678/2025 - APPLICATION FOR SUBSTITUTION

IA No. 84679/2025 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 84683/2025 - EXEMPTION FROM FILING DEATH CERTIFICATE / CERTIFIED COPY OF DEATH CERTIFICATE

IA No. 27428/2025 - EXEMPTION FROM FILING O.T.

IA No. 84682/2025 - SETTING ASIDE AN ABATEMENT

IA No. 82694/2025 - SUBSTITUTED SERVICE

Date : 02-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Ranjit Kumar, Sr. Adv.
Mr. Sanchit Garga, AOR
Mr. Kunal Rana, Adv.
Mr. Shashwat Jaiswal, Adv.

For Respondent(s) :Mr. V. Giri, Sr. Adv.
Mr. Gagan Gupta, Sr. Adv.
Mr. Tanvir Nayar, AOR
Mr. Abhishek Bakshi, Adv.
Mr. Samar Khan, Adv.
Ms. Aishwarya Mishra, Adv.
Mr. Yagyesh Kumar, Adv.
Mr. Anany Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Interim order to continue until further orders.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)